NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH

CP NO. 69(CHD)/2016

In the matter of M/s AGI Hospitalities Ltd.

Present:

Ms. Sonal Datta, Advocate for Mr. Vikas Mohan Gupta, Advocate

for petitioner.

Mr. Vineet Khatri, Company Prosecutor on behalf of Registrar of Companies, Punjab and Chandigarh

and Regional Director, New Delhi.

Adjournment is sought for by learned counsel for the petitioner as arguing counsel Mr. Vikas Mohan Gupta, Advocate is not able to come. Even compliance of the order dated 07.02.2017 has not been made. The matter is now adjourned to 16.03.2017 for arguments. Last opportunity is granted for compliance of the previous order at least two days before the date fixed.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishán) Member (Technical)

March 08, 2017